

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.135/2001.

Thursday, this the 22nd day of March, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

1. V.Sivankutty,
Temporary Status Mazdoor,
Military Engineering Service,
Thuruvickal P.O.,
Pulayanarkotta,
Thiruvananthapuram.
2. C.Mony,
Temporary Status Mazdoor,
Military Engineering Service,
Thuruvickal P.O.
Pulayanarkotta,
Trivandrum.
3. P.Krishnan Nadar,
Temporary Status Mazdoor,
Military Engineering Service,
Thuruvickal P.O.,
Pulayanarkotta,
Trivandrum.
4. G.Retnakaran,
Temporary Status Mazdoor,
Military Engineering Service,
Thuruvickal P.O.,
Pulayanarkotta,
Trivandrum.
5. S.Thankappan,
Temporary Status Mazdoor,
Military Engineering Service,
Thuruvickal P.O.,
Pulayanarkotta,
Trivandrum.

Applicants

(By Advocate Shri M.R.Rajendran Nair)

Vs.

1. The Garrison Engineer,
Military Engineering Service,
Thuruvickal P.O.,
Pulayanarkotta, Trivandrum.

2. The Chief Engineer,
Military Engineering Service,
Sardur Jung Road, Race Course,
New Delhi.
3. The Chief Engineer (Air Force) No.2,
DE Area, MES Road, Bangalore.
4. The Chief Engineer,
Southern Command, Pune-1.
5. Union of India represented by its
Secretary to government of India,
Ministry of Defence,
New Delhi.

Respondents

(By Advocate Shri N. Anilkumar, ACGSC)

The application having been heard on 22.3.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicants five in number have filed this application for a declaration that they are entitled to get their wages from the month of July 2000 onwards till the date of payment with penal interest @ 20% and for a direction to the respondents to pay the wages from the month of July 2000 till the date of payment with 20% penal interest all consequential benefits.

2. The respondents in their reply statement have stated that the payment upto November 2000 has been made and the rest will be paid once sanction is obtained from CDA, Chennai.
3. Learned counsel of the applicants states that in view of the above submission, the application may now be disposed of noting the undertaking given by the respondents and directing the respondents to make payment of salaries till date without further delay.

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4. Learned counsel of the respondents also states that the application may be disposed of accordingly.

5. In the result, taking note of the submission made by the respondents in the reply statement that the payment upto November 2000 has already been made and the rest also would be paid without delay, we dispose of the application with a direction to the respondents to make payment upto date within a month from the date of receipt of a copy of this order. No costs.

Dated the 22nd March 2001.

T.N.T.NAYAR
ADMINISTRATIVE MEMBER

A.V.HARIDASAN
VICE CHAIRMAN

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